

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
TRANSFER COMPANY SCHEME PETITION NO. 195 OF 2017

In the matter of the Companies Act, 1956
AND

In the matter of Sections 391 to 394 of the
Companies Act, 1956.

AND

In the matter of the Scheme of
Amalgamation of CCL Projects Private
Limited, Transferor Company with CCL
Optoelectronics Private Limited,
Transferee Company and their respective
members and creditors.

CCL Optoelectronics Private)
Limited Incorporated and)
registered under the Companies)
Act, 1956 having its Registered)
Office at EL-38, Electronics)
Zone, MIDC, Mahape, Navi)
Mumbai, Maharashtra 400710)
).Petitioner Company / Transferee
Company

Mr. Darshan Ashar i/b M/s. Sanjay Udeshi & Co., Advocates for Petitioner.

Coram: B.S.V. Prakash Kumar, Member (Judicial)

V. Nallasenapathy, Member (Technical)

Date : 23rd March, 2017

MINUTES OF ORDER

1. Petition admitted.

2. Petition fixed for hearing and final disposal on the 3rd day of May, 2017.
3. Learned Counsel for the Petitioner states that pursuant to order dated 8th July, 2016 passed in the CSD No. 605 of 2016, by the Hon'ble High Court, at Bombay the convening and holding the meeting of the Equity Shareholders was dispensed with in view of consents given by all its twenty two equity shareholders of the Petitioner Company. The meeting of the Secured and Unsecured Creditors were also dispensed with upon an undertaking given by the Petitioner Company to issue individual notice of the date of hearing of the Petition by Registered Post A.D. to all its Secured and Unsecured creditors and also to publish a composite advertisements for the Petitioner Company in two local newspapers, viz 'Free Press Journal' in English and in 'Navshakti' in Marathi language both having circulation in Navi Mumbai.
4. At least 14 clear days notice before the date fixed for hearing, Petitioner to serve an individual notice of hearing of Petition by Registered A.D. upon all its secured and unsecured creditors of the Petitioner Company.
5. At least 10 clear days before to the date of hearing, the Petitioner Company to publish the composite notice of hearing of petition in two local news papers, viz., 'Free Press Journal' in English language and translation thereof in 'Navshakti' in Marathi language, both having circulation in Navi Mumbai, Maharashtra.
6. The Petitioner Company is directed to serve notices alongwith copy of Scheme of Amalgamation upon : (i) Concerned Income Tax Authority within whose jurisdiction the Applicant Company's

assessments are made, (ii) the Central Government through the office of Regional Director, Western Region, Mumbai, (iii) Registrar of Companies, with a direction that they may submit their representations, if any, within a period of thirty days from the date of receipt of such notice to the Tribunal with copy of such representations shall simultaneously be served upon the Petitioner Company.

7. Petitioner Company to file affidavit of service in the Registry proving dispatch of notices upon the Regulatory Authorities as stated in clause 6 above and publication of notice in newspaper.

Sd/-

B.S.V. Prakash Kumar, Member (Judicial)

Sd/-

V. Nallasenapathy, Member (Technical)